

Era Infra Engineering Ltd Vs Delhi State Industrial And Infrastructure Development Corporation Ltd

Court: Delhi High Court

Date of Decision: Sept. 4, 2020

Acts Referred: Arbitration And Conciliation Act, 1996 " Section 29(A)(4), 29(A)(5)

Hon'ble Judges: C. Hari Shankar, J

Bench: Single Bench

Advocate: Prateek, Firdouse Qutb Wani, Md. Zaryab J. Rizvi, D.K. Sharma

Final Decision: Allowed

Judgement

C. Hari Shankar, J

IA 7036-7037/2020 in O.M.P.(MISC.)(COMM.) 176/2020

1. Exemptions allowed, subject to all just exceptions.
2. The applications stand disposed of.

IA 7038/2020 in O.M.P.(MISC.)(COMM.) 176/2020

1. Subject to deficient court fees being paid within 24 hours of resumption of normal court work, exemption, as sought, is granted for the present.
2. The application is disposed of.

O.M.P.(MISC.)(COMM.) 176/2020

1. This is a petition under Section 29(A)(4) & (5) of the Arbitration and Conciliation Act, 1996, for extension of time available with the learned sole

arbitrator, to conclude the proceedings and render the award, in the arbitration relating to the disputes between the petitioner and the respondent.

2. It is reported that the time available with the learned sole arbitrator has expired on 19th June, 2020.

3. Ms. Firdouse Qutb Wani, learned ASC appearing for the respondent, has no objection to the extension of time, though she submits that delay in the

arbitral proceedings is attributable to the petitioner.

4. Needless to say, learned counsel for the petitioner opposes this statement.

5. In any event, the present petition being limited to grant of extension of time, I do not deem it necessary to enter into the said controversy.

6. Accordingly, the time available with the learned sole arbitrator, to conclude the proceedings and render the award, is extended by a period of nine

months from today.

7. The petition is allowed to the aforesaid extent.